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CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.63 of 2000

New Delhi, this 19th day of April 2001

HON'BLE SHRI M.P.SINGH, MEMBER(A)

1. Smt. Dulari Devi
Widow of Late Beni Ram
R/o Village & PO:Mahavan
District:Mathura (U.P.)

2. Satya Prakash
S/o Late Beni Ram
R/o Village & PO:Mahavan
District:Mathura (U.P.)

... Applicants

(By Advocate:Shri D.N. Sharma)

versus

1. Union of India, through
The Secretary
Ministry of Defence
South Block
New Delhi

2. The Master General of Ordnance
Army Headquarters
D.H.Q. Post Office
New Delhi

3. The Director General of Ordnance Service
(OS-8c-ii) Branch, M.G.O.'s Branch
Army Headquarters
D.H.Q. Post Office
New Delhi-110011

4. The Commandant
1 Sub-Depot, Central Ordnance Depot
Delhi Cantt.

... Respondents

(By Advocate: Shri K.R.Sachdeva)

ORDER(Oral)

The applicants have filed this OA under
under Section 19 of the Administrative Tribunals
Act,1985 challenging the order dated 2.11.1999
passed by the respondents.



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2. Briefly, the facts of the case as stated by the applicants, are that they are widow and son respectively of late Beni Ram, formerly Civilian Mazdoor, Central Ordnance Depot, Delhi Cantt. who died in harness on 13.3.1981. After the death of the deceased employee, the applicant no.1 sought for compassionate appointment for herself. But she was advised to seek for compassionate appointment of her son on his attaining the age of majority. Her son (applicant no.2) attained majority on 15.7.1992 and she submitted an application for consideration of the case of appointment of her son on compassionate ground. The respondents sent a letter calling upon her son to appear for test/interview before the Board on 8.7.1994. Applicant no.2 appeared before the Board on 8.7.1994 as directed by the respondents. According to the applicant, he was informed that he will be called for appointment as and when required. Therefore, he kept waiting and the respondents now vide letter dated 2.11.1999 have informed him that he was not recommended by the Board for appointment in Group 'C' post. Aggrieved by this, they have filed this OA.

3. The respondents in their reply have stated that the applicant no.2 submitted an application on 14.12.1994 for consideration of

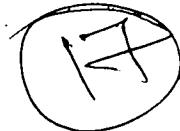


his case for compassionate appointment in Group 'C' post. He was called for interview by the Board on 8.7.1994 but the Board did not recommend him for Group 'C' post. According to the respondents, the applicant was not informed that he will be called for appointment as and when required. For the aforesaid reasons, the application is devoid of merit and the same is liable to be dismissed.

4. Heard the learned counsel for the rival contesting parties and perused the record.

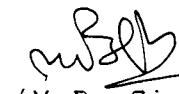
5. The Scheme for compassionate appointment provides that the compassionate appointment can be made on Group 'C' and 'D' posts against the direct quota provided the family is indigent and deserves immediate assistance for relief from financial destitution and the applicant for compassionate appointment should be eligible and suitable for the post in all respects under the provisions of the relevant Recruitment Rules. In this case I find that the applicant's father died 20 years back and his case is, therefore, not covered under the scheme for compassionate appointment as the family is not in need of immediate financial assistance.

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6. In view of this, I am of the considered view that the OA does not merit any consideration and the same is, therefore, dismissed. No order as to costs.


(M.P. Singh)
Member (A)

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